



Central Administrative Tribunal Jammu Bench, Jammu

T.A. No. 239/2021
(SWP No.1326/2009)

Thursday, this the 4th day of March, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

Ab. Rashid Hajam, Aged 37 years

S/o Gh. Mohiuddin Hajam

R/o Bonakote Tehsil and

District Bandipora Kmr.

..Applicant

(Nemo for applicant)

Versus

1. State of J&K
Through Financial Commissioner
Home Deptt.
Civil Sectt., Srinagar/Jammu.
2. Director General of Police
J&K, Srinagar/Jammu.
3. Inspector General of Police Armed
J&K, Srinagar.
4. Chairman
Central Recruitment Board
(Inspector General of Policed Armed)
J&K Srinagar.

5. Tariq Hussain Bhat
 S/o Mushtaq Ahmad Bhat
 Chatti-Bandy Tehsil &
 District Bandipora.

..Respondents

(Through Mr. Sudesh Magotra, Deputy Advocate General)



ORDER (ORAL)

Mr. Justice L. Narasimha Reddy:

A notification was issued in the year 2009 for appointment of Followers (the post of Barber) in the Police Department. The applicant, 5th respondent and others applied for the same and the 5th respondent was selected. The applicant filed SWP No. 1326/2009 before the Hon'ble High Court of Jammu & Kashmir, challenging the selection/appointment of the 5th respondent. According to him, he is more qualified than the 5th respondent.

2. A counter affidavit is filed by the respondents, stating that the reservation was implemented in the selection and the 5th respondent was selected, on being satisfied by the concerned authority.



3. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.239/2021.
4. Today, there is no representation for the applicant. We heard Mr. Sudesh Magotra, learned Deputy Advocate General, through video conferencing.
5. The post involved is that of Barber in the Police. No specific qualifications are stipulated. Naturally, the selection for such a post is based upon the skill test conducted in the field. The Tribunal or the court cannot express its view on such selections.
6. We do not find any merit in the T.A. and accordingly the same is dismissed. There shall be no order as to costs.

(Pradeep Kumar) (Justice L. Narasimha Reddy)
Member (A) Chairman

March 4, 2021
/dkm/sd/sunil/jyoti/